

to meet the demands for power in the Maharashtra State. More projects will be sanctioned depending on the project proposals received from the State and their techno-economic justification, keeping in view the realistic projections of demand for power in the State.

(c) The following project proposals of Maharashtra are pending clearance:—

- (i) Pawana Hydro-Electric Scheme 1 × 10 MW
- (ii) Chandrapura Hydro-Electric Power Scheme Stage-II 2 × 210 MW
- (iii) Girna Hydro-Electric Project 2 × 3.5 MW
- (iv) Bhira Tail Race Hydro-Electric Project 2 × 40 MW
- (v) Ujjini Thermal Power Station 2 × 500 MW

The Pawana scheme has been accorded techno-economic approval by the Central Electricity Authority subject to clearance from environmental angle. Chandrapura scheme Stage-II has also been accorded techno-economic approval by Central Electricity Authority. Both these schemes are to be got approved by the Planning Commission. The other projects are being techno-economically appraised in the Central Electricity Authority. Certain clarifications have been sought and as soon as these are received, the Central Electricity Authority will be in a position to complete their techno-economic appraisal.

Renaming of Khadakvasla Defence Academy

2402. SHRI BAPUSAHEB PARULEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to name the Khadakvasla Defence Academy situated at the foot of Simhagad fort of Chhatrapati Shivaji as Shivaji Defence Academy; and

(b) if not, the reasons for the same?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). There is no proposal to rename National Defence Academy, Khadakvasla. The present name has been in vogue for a long time and involves strong sentimental ties for the officers of the three Services who have been trained in, or otherwise associated with, the institution.

Allocation for Tribal Development in North Eastern States

2403. SHRI SACHINDRA LAL SINGHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the amount sanctioned and work done for the Tribal Development in North Eastern Region States during the last three years, State-wise and year-wise;

(b) the total amount sanctioned during the current year for the Tribal Development in these States, and what percentage the allocation for these States bore to the all-India allocation for these schemes State-wise; and

(c) the details of the Tribal Development schemes and the schemes functioning in these States, State-wise, with the number of persons benefited by these schemes in these States, State-wise, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c). In the north-eastern region, Arunachal Pradesh, Meghalaya, Mizoram and Nagaland are predominantly tribal, and the entire State Plans are intended to benefit the entire Scheduled Tribe populations in these States/UTs. In the remaining States, viz; Assam, Manipur and Tripura, areas of 50 per cent tribal concentration and over have been carved

out, and separate tribal sub-plans drawn up for them.

The plan programmes undertaken cover all aspects of development, such as agriculture, irrigation, animal husbandry, fisheries, industries, education, health, social services, roads etc. Allocations in respect of the State Plans of Arunachal Pradesh, Meghalaya, Mizoram and Nagaland, and in respect of the tribal sub-plans of Assam, Manipur and Tripura are given in statement I and II laid on the Table of the House. [Placed in Library. See No. LT-2981/178] The tribal populations covered are given in Statement-III laid on the Table of the House. [Placed in Library. See No. LT-2981/78].

Inclusion of Dhobi caste among Scheduled Castes

2404. SHRI HARI SHANKAR MAHALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States where 'Dhobi' caste has been included in the list of Scheduled Caste or economically backward classes;

(b) the criteria followed for providing reservation for and assistance to 'Dhobi' caste; and

(c) whether some policy is being considered on all India basis for the economic uplift of the people belonging to Dhobi caste who earn their livelihood by washing clothes or who are owners of big laundries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c). The Dhobi community is specified as a Scheduled Caste for the whole of Assam, Bihar, Himachal Pradesh, Manipur, Meghalaya, Orissa, Rajasthan, Tripura, Uttar Pradesh, West Bengal, Arunachal Pradesh, Delhi and Mizoram and in three districts, namely, Bhopal, Raisen and

Sehore of Madhya Pradesh. The washerman community known as 'Vannan' is also specified as a Scheduled Caste for the whole of Kerala and in Kanyakumari district and Shenkottah Taluk of Tirunelveli district of Tamil Nadu. Therefore, in the areas where the Dhobi community is specified as a Scheduled Caste, its members are eligible to receive all benefits including of reservation and assistance made available to the Scheduled Castes. However, in the grant of such benefits, no reservation is made for individual community among the Scheduled Castes.

Central Government have not drawn up any list of "Economically Backward Classes". There is however a proposal to appoint Backward Classes Commission to investigate the conditions of all socially and educationally backward classes and to recommend ameliorative measures for their upliftment.

Demand for enhancement of support price of Cotton

2405. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether most of the cotton growers of the country have demanded enhancement of support price for cotton; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Posts of Hindi Translators and Hindi Supervisors

2406. SHRI AHMED HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the posts of Hindi Translators (Junior and Senior) and Hindi super-